

12.16 hrs.

BUSINESS OF THE HOUSE

Shri S. M. Banerjee (Kanpur): Yesterday evening when the Deputy-Speaker was in the Chair, there was a motion to be discussed today on the report of L.I.C. by Dr. Singhvi. Since Dr. Singhvi was unwell, it has been postponed. My submission is that, if the hon. Minister for Parliamentary Affairs agrees to it, a very important motion standing in the name of Shri Madhu Limaye on the closure of textile mills be taken into consideration. We have been badgering you with Call Attention Notices on this. I hope you will kindly admit it for tomorrow.

श्री मधु लिमये (मुंबई) : बड़ी मेहर-
बानी होगी ।

अध्यक्ष महोदय : उन्होंने मुन लिया ।
इस पर मोच लेंगे ।

श्री मधु लिमये : वह तो "न", "न"
ही करेंगे ।

Shri Hari Vishnu Kamath (Hoshangabad): Do you feel you have been badgered, Sir?

Mr. Speaker: I do not know as much English as my hon. friends know. I, therefore, cannot catch the exact meaning of that.

Shri S. M. Banerjee: My knowledge of English is poor.

Mr. Speaker: Even then it is superior to mine.

**TAXATION LAWS (AMENDMENT)
AND MISCELLANEOUS (PROVI-
SIONS) BILL—contd.**

Mr. Speaker: Clause-by-clause consideration has to be taken up. The time allotted is 5 hours; the time already taken is 4 hours and 55 minutes; there is, therefore, a balance of only 5 minutes.

Shri S. M. Banerjee (Kanpur): It should be extended.

Mr. Speaker: The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Mr. Speaker: Clause 5. There is an amendment, No. 2, standing in the name of Shri Morarka. This requires President's sanction and that has been obtained. But Shri Morarka is not here; so it is not being moved.

The question is:

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clauses 6 and 7 were added to the Bill.

Clause 8.— (Exemption from tax in certain cases of undisclosed income invested in National Defence Gold Bonds, 1980.)

The Minister of Planning (Shri B. R. Bhagat): I beg to move:

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for line 35, substitute—

"of the Reserve Bank of India, the State Bank of India or any subsidiary bank of the State Bank of India." (1)

This is the definition of 'public servant'. This includes officers and employees of the Reserve Bank of India, the State Bank of India and subsidiary Banks.

Mr. Speaker: The question is:

Page 3,—

for line 35, substitute—

"of the Reserve Bank of India, the State Bank of India or any subsidiary bank of the State Bank of India." (1)

The motion was adopted.

Shrimati Renuka Ray (Malda): I want to say something on Clause 8.